

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT – II**

**Item No. 106**  
**(IB)-299(ND)2019**  
**New I.A-3560/2021**

**IN THE MATTER OF:**

**M/s. Banyan Tree Developers Pvt. Ltd. ... Applicant/Petitioner**

**Versus**

**M/s. Parivartan Buildtech Pvt. Ltd. ... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 17.08.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:** Aditya Gauri and Dhananjaya Sud, Advs. For The Liquidator/Respondent In I.A. No. 3560/2021, Mr. Ashish Makhija, Ms. Richa Singh And Ms. Akanksha Vasudeva Advocates For the Applicant

**ORDER**

Mr. Dhananjaya Sud has appeared on behalf of the Liquidator. Therefore, there is no need to issue notice upon the Liquidator. The Liquidator is directed to file the reply within a week from today. The Liquidator is further directed to take appropriate decision in terms of the earlier order dated 4<sup>th</sup> January, 2021 passed by this Bench and also mention the action/decision taken, in its reply. List the matter on 14<sup>th</sup> September, 2021.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**